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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ <u>ITA 666/2023</u>

THE PR. COMMISSIONER OF INCOME TAX – CENTRAL -1 Appellant

Through: Mr Ruchir Bhatia, Senior Standing

Counsel.

versus

SH. VIKRAM DHIRANI

..... Respondent

Through:

Mr Ruchesh Sinha, Advocate.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER HON'BLE MR. JUSTICE GIRISH KATHPALIA

> ORDER 29.11.2023

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[Physical Hearing/Hybrid Hearing (as per request)]

CM APPL. 61292/2023 [Application filed on behalf of the appellant/revenue seeking condonation of delay of 14 days in filing the appeal.]

- 1. This is an application filed on behalf of the appellant/revenue seeking condonation of delay in filing the appeal.
- 1.1 According to the appellant/revenue, there is a delay of 14 days in filing the appeal.
- 2. Mr Ruchesh Sinha, learned counsel who appears on behalf of the respondent/assessee, says that he would have no objection if the delay in filing the appeal is condoned.
- 3. Accordingly, the delay is condoned.
- 4. The application is disposed of, in the aforesaid terms.

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- 5. This appeal concerns the Assessment Year (AY) 2007-08.
- 6. *Via* the instant appeal, the appellant/revenue seeks to assail the order dated 17.04.2023 passed by the Income Tax Appellate Tribunal [in short, "Tribunal"].
- 7. The addition made qua the respondent/assessee's income was based on purported unexplained deposits in the account said to have been maintained by him in the Dubai Branch of HSBC Bank. The case of the appellant/revenue is founded on the download from a pendrive received from French authorities. The download masquerades as a bank statement.
- 7.1. Concededly, the purported bank statement neither is on the letterhead of the concerned bank nor does it bear the seal of the bank.
- 8. Mr Ruchir Bhatia, learned senior standing counsel, who appears on behalf of the appellant/revenue, says that the statement given by the respondent/assessee under Section 132(4) of the Income Tax Act, 1961 [in short "Act"], is indicative of the fact that he has admitted that he maintained an account with the aforementioned bank.
- 8.1 It is also not in dispute that the said statement has been retracted by the respondent/assessee.
- 9. Apart from anything else, Mr Ruchesh Sinha, who appears on behalf of the respondent/assessee, says that the Tribunal, while ruling in the favour of respondent/assessee, has relied upon judgment rendered by in ITA Nos. 5330/Del/2016, titled *Sh. Parminder Singh Kalra v ACIT Central Circle-14*.
- 10. Mr Bhatia says that he will file the download which was received in ITA 666/2023 Page 2 of 3





the form of a pen-drive and also inform the court whether an appeal was preferred in the *Sh. Parminder Singh Kalra* case.

- 10.1 Leave in that behalf is given.
- 11. Mr Bhatia will also file all other documents which were made available to the statutory authorities and are relevant for adjudicating the appeal.
- 11.1. Copies of the same will also be served on Mr Sinha.
- 12. List the above-captioned matter on 26.02.2024.

RAJIV SHAKDHER, J

GIRISH KATHPALIA, J

NOVEMBER 29, 2023

Click here to check corrigendum, if any

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